

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

258. IA/1752/2023 C.P. (IB)/118(MB)2022

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

Mr. Bhagwandas Agarwal

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 07.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:      Adv. Saloni Kalwade (PH)

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**ORDER**

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed. Let the matter be adjourned **sine-die**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/